

**Central Administrative Tribunal
Madras Bench**

OA 310/00036/2015

Dated Tuesday the 12th day of February Two Thousand Nineteen

P R E S E N T

Hon'ble Mr. P. Madhavan, Member (J)

&

Hon'ble Mr. T. Jacob, Member (A)

1. S. Nandakumar - I
2. T. Anandakumar
3. P. Balasubramanian
4. M. Natarajan - II
5. V.S. Uma Maheswari
6. T. Badri Narayanan
7. G. Karthikeyan
8. D. Dhamodharan
9. R. Poyyamozi
10. A. Balasubramanian IV
11. B Uma Maheswari
12. C. Devendran
13. M. Rajeev
14. G. Ramakrishnan
15. S. Srinivasan - XVI
16. Mari Maheswari
17. V. Saravanan
- 18.A. Kalimuthu
19. R. Ayyanar
20. T.A. Anabayan
21. M.V. Srikanthan
22. G. Sriraman
23. R. Srinivas Prabu
24. T.G.R. Vasantha Kumar
25. V.K. Jayanthi
26. K. Balaji
27. Thangamani Guhan
28. Aasia Subhan

29. V.M. Bindu
30. V. Ramesh Nair
31. A. Sridevi
32. N. Krishnakkumari
33. V. Loganathan
34. Usha Santhanam
35. D. Rajkumar
36. Nahin Abdul Sathar
37. R. Srinivasan
38. K. Vaidyanathan III
39. V. Natarajan
40. G. Naveenkumar
41. A. Hemalatha
42. S.P. Manivannan
43. M. Bhuvaneswari
44. M. Ragavendran
45. B. Kokila
46. N. Jaisankar
47. R. Thangamani
48. R. Muthukumaran
49. R. Ganapathy
50. D. Subramanian
51. Gadiresan Kumar
52. R. S. Srinivasan
53. G. Hareesh
54. R. Viswanathan-II
55. S. Sudha
56. C. Rangachary
57. Leena Manoharan
58. S. Rajaraman
59. Muralee Krishnan U. Nair
60. D. Yoganathan
61. V.R. Rajesh
62. K. Mukundaraghavan
63. G.K. Luxmi Narayan
64. Lalitha Murugesan

.. Applicants

By Advocate **M/s. A. Jenasenan**

Vs.

1. Union of India
Rep. by Secretary to Government
Ministry of Personnel, Public Grievances & Pension

Department of Personnel & Training
North Block, New Delhi.

2. The Comptroller & Auditor General of India
Deen Dayal Upadhyay Marg
New Delhi.

3. The Principal Accountant General (G&SSA)
361, Anna Salai, Lekha Pariksha Bhavan
Teynampet
Chennai – 600 018. Tamil Nadu.

.. Respondents

By Advocate **Mr. K. Rajendran (R1)**
Mr. V. Vijay Shankar (R2 & 3)

ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

No representation for the applicant. Counsel for the respondents present. It is seen that the applicant was absent on previous occasions i.e. 08.01.2019 and 29.01.2019 also. Accordingly the matter was posted for today under the caption 'For Dismissal'. Even today neither the applicant nor the counsel for the applicant is present. It seems that the applicant is not interested in prosecuting the case. Accordingly the OA is dismissed for default.

(T. Jacob)
Member (A)

12.02.2019

(P. Madhavan)
Member(J)

AS